# GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

### RAJYA SABHA UNSTARRED QUESTION NO. 3612 TO BE ANSWERED ON 27<sup>TH</sup> MARCH, 2018

### EVALUATION OF THE EFFECT OF IMPLEMENTATION OF NEET

# **3612. DR. PRABHAKAR KORE:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether Government has conducted any comprehensive survey to evaluate the effect of implementation of NEET on the quality of medical education in the country;

(b) if so, the details of the comprehensive survey;

(c) the steps take by Government in consultation with State Governments to further improve the quality of medical education in the country; and

(d) the details thereof?

#### ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (ASHWINI KUMAR CHOUBEY)

(a) to (d): Section 10D of Indian Medical Council Act, 1956 prescribes conducting of a uniform entrance examination namely National Eligibility cum Entrance Test (NEET) for admission to all medical educational institutions at undergraduate and post-graduate level. Accordingly, NEET has been introduced from the academic year 2016-17 and the said examination was successfully conducted in 2017 also. The provision of the IMC Act, 1956 for conducting NEET apply across the country without any exemption to any State.

NEET has resulted in ensuring better and minimum standards of medical education, curbing malpractices in medical admission, led to greater transparency and reduced the burden on prospective students of appearing in multiple entrance exams.

The Graduate Medical Education Regulations, 1997 and Postgraduate Medical Education Regulations, 2000 have also been amended to provide for common counselling for admission to medical courses making the entire admission process transparent and merit based.